[29 DEC 1989]

69

Labour Participation in Management of Industry

469. SHRI B. SATYANARAYAN REDDY: SHRI RAM CHANDRA VIKAL:

Will the Minister of LABOUR be pleased to state:

- (a) whether Government are considering to have labour participation in the management of the industry;
 - (b) if so, what are the details thereof; and
- (c) if answer to part (a) above be in the negative, the reasons therefor together with the announcement made so far in this regard and the steps taken so far to implement these announcements?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) Yes, Sir.

- (b) At present, a non-statutory scheme for employees' participation in management is in operation, but Government is taking steps to make it more effective.
 - (c) Does not arise.

Expenditure on Drought-Prone Areas Programme

- 470. SHRI ASHWANI KUMAR: Will the Minister of AGRICULTURE be pleased to refer to the reply to Unstarred Question 388 given in the Rajya Sabha on the 21st July, 1989 and state:
- (a) whether an amount of about Rs. 515 crores has been spent on Drought Prone Areas Programme since its inception in 1973;
- (b) whether a comprehensive appraisal of the programme was undertaken by the Programme Evaluation Organisation of the Planning Commission; and
- (c) what is the success achieved in containing recurring drought situation in various States?

THE DEPUTY PRIME MINISTER AND THE MINISTER OF AGRICULTURE (SHRI DEVI LAL): (a) About Rs. 1028.26 crores have been spent on the Drought Prone Areas Programme

- since inception upto March, 1989. As 50 percent of the expenditure on the programme is shared by the Central Government, Central share of expenditure works out to Rs. 514.13 crores.
- (b) and (c) The Programme Evaluation Organisation of the Planning Commission has not yet completed the appraisal of this programme. Their report when received is likely to indicate among other things, the success achieved by this Programme in containing recurring drought situation in various States. Leasing out of shops by G.E.L. Church, Ranchi
- 471. SHRI ASHWANI KUMAR: Will the Minister of URBAN DEVELOPMENT be pleased to refer to the reply of Unstarred Question 1357 given in the Rajya Sabha on the 5th August, 1988 and state:
- (a) whether the Deputy Commissioner of Ranchi has given his findings that G.E.L. Church was the 'absolute owner' of the land there for the transfer of which formerly the prior permission of the Governor General in Council was necessary;
- (b) whether the legal competent authority to decide the ownership of land is a Civil Court or a Deputy Commissioner; and
- (c) whether the G.E.L. Church, Ranchi is constructing shops on the land and leasing them out and is in violation of the Urban Ceiling Act; if so, the effective steps taken by Government to stop and invalidate the illegal activities?

THE MINISTER OF URBAN DE-VELOPMENT (SHRI MURASOLI MA-RAN): (a) Government of Bihar had intimated that about 121 acres of land situated in Ranchi urban area was transferred to G.E.L. Church of Chhota Nagpur and Assam by the Board of Trustee, Mission Trust of Northern India on 17.6.1940 under the Act IX of 1921 with the permission of the then Governor General in Council.

(b) Since the land is a State subject, ownership has to be decided in accordance with the laws in